GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:4910 ANSWERED ON:07.05.2012 NSKFDC Patil Shri C. R. ;Premajibhai Dr. Solanki Kiritbhai

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Safai Karamchari Finance and Development Corporation (NSKFDC) is providing financial assistance to the Safai Karamcharies and their dependents only;

(b) if so, the number of peoples benefited and the names of agencies through which such assistances routed during the last three years, State-wise;

(c) whether any study has been conducted to assess the socio economic upliftment of safai karamcharies in the light of various welfare schemes under implementation; and

(d) if so, the details thereof alongwith the steps being taken by the Government to assist more people through such assistance?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) Yes, Sir.

(b) National Safai Karamcharis Finance & Development Corporation (NSKFDC) assists the beneficiaries through the State Channelizing Agencies(SCAs) designated by the State Governments or Union Territory Administrations. The number of people benefited and the names of SCAs through whom such assistance was routed during last three years(2009-10 to 2011-12) is at Annexure.

(c) & (d) In 2009-10 Government funded a study on `Impact Assessment of Economic Development Schemes of NSKFDC` through Centre for Research, Planning & Action (CERPA), Delhi in the States of Himachal Pradesh, Maharashtra, Rajasthan & Uttar Pradesh.

In 2010-11, NSKFDC funded the Evaluation Study of the schemes & programmes including Skill Development Training programmes in the States of Punjab and Orissa through CERPA and in the State of Bihar through Haryana Delhi Industrial Consultant Ltd. (HARDICON Ltd.), Delhi.

In order to assist more people through NSKFDC, the authorized share capital of NSKFDC has been enhanced in January, 2012, from Rs. 300 crore to Rs.600 crore by the Government.